

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

Most Urgent/Out at once

No. 14828 - Genl./HCS/2026

14841

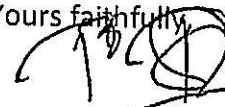
Dated, Delhi the 11 MAR 2026

Sub : Special Leave Petition (Civil) No. 3950, 3932 and 4067 of 2024 titled as "Re: Strengthening and Enhancing the Institutional strength of Bar Associations vs. The Registrar General & Ors."

Forwarded a letter bearing no. 10404-02/SLP Dated 09.03.2026 received vide diary no. 1397 dated 09.03.2026 from the Ld. Admn. Officer (J) Civil-V for Registrar General in the above said matter with respect of paragraph 7 & 8 for immediate compliance and necessary action to:-

1. Ld. Secretary, Bar Association of Delhi, Central, THC, Delhi (in original).
2. All the Ld. Principal District & Sessions Judge, Delhi/New Delhi (except Central District)

Yours faithfully,



(Rakesh Pandit)

Officer-in Charge, Genl. Branch, (C)  
District Judge (Comm. Court)-13  
Tis Hazari Courts, Delhi.

Encls. As above

Urgent

IN THE HIGH COURT OF DELHI AT NEW DELHI

From: The Registrar General  
High Court of Delhi  
New Delhi

To



No. 10404-02/SLP

Dt. 09/03/26

1. THE JOINT REGISTRAR-CUM-PA, OFFICE OF REGISTRAR GENERAL, DELHI HIGH COURT, NEW DELHI (FOR INFORMATION)
2. THE PRINCIPAL DISTRICT AND SESSIONS JUDGE (HQs), CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI
3. THE REGISTRAR (GENERAL ADMN.-I), DELHI HIGH COURT, NEW DELHI

Dated, New Delhi 28/02/2026

SPECIAL LEAVE PETITION (CIVIL) NO. 3950, 3932 AND 4067 OF 2024

RE: STRENGTHENING AND  
ENHANCING THE INSTITUTIONAL  
STRENGTH OF BAR ASSOCIATIONS

...Petitioner(s)/Appellant(s)

VERSUS

THE REGISTRAR GENERAL & ORS.

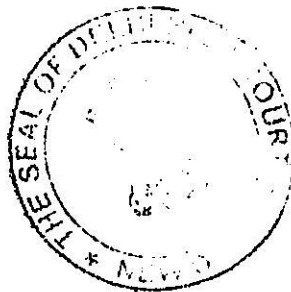
...Respondent(s)

Petition arising out of impugned final judgment and order dated 06/11/2023 in WA No. 2014/2023 passed by the High Court of Judicature at Madras.

Sir,

I am directed to forward herewith for information and compliance a copy of record of proceedings dated 11/02/2026 and covering letter D.No. 4381/2024/SEC-XII dated 27.02.2026 received from the Supreme Court of India in the above noted case.

Please acknowledge the receipt.



Yours faithfully

*Seema Sawhney* 28/2/26

Admn officer(J)(Civil-V)  
for Registrar General

OIC Gen. Br.

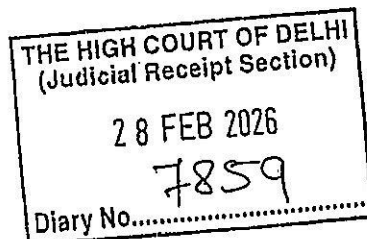
*P.D. S.J. / M.B. / T.H.*  
09/03/2026

All Communications Should be Addressed to  
Registrar by Designation and not by Name.  
Pin Code - 110001

Delivery Mode: Ordinary

D. No. 4381/2024 /SEC-XII  
SUPREME COURT OF INDIA  
NEW DELHI  
27<sup>th</sup> February, 2026

From:  
The Assistant Registrar,  
Supreme Court of India, New Delhi.  
To,



PID: 55962/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

1 THE REGISTRAR GENERAL,  
HIGH COURT OF JUDICATURE AT  
ALLAHABAD,  
ALLAHABAD-211001  
UTTAR PRADESH,

PID: 55963/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

2 THE REGISTRAR GENERAL ,  
HIGH COURT OF BOMBAY,  
MUMBAI- 400032,

PID: 55964/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

3 THE REGISTRAR GENERAL ,  
CALCUTTA HIGH COURT,  
KOLKATA- 700001,

PID: 55965/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

4 THE REGISTRAR GENERAL,  
HIGH COURT OF CHATTISGARH,  
BILASPUR- 495220,

PID: 55966/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

5 THE REGISTRAR GENERAL,  
HIGH COURT OF DELHI  
NEW DELHI- 110003,

PID: 55967/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

6 THE REGISTRAR GENERAL,  
GAUHATI HIGH COURT,  
GUWAHATI- 781001 ASSAM,

7 THE REGISTRAR GENERAL,

HIGH COURT OF GUJARAT,  
AT SOLA AHMEDABAD- 380060,

PID: 55968/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

8 THE REGISTRAR GENERAL,  
HIGH COURT OF HIMACHAL  
PRADESH,  
SHIMLA- 1710001

PID: 55969/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

9 THE REGISTRAR GENERAL,  
HIGH COURT OF JAMMU &  
KASHMIR,  
JAMMU- 180001

PID: 55970/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

10 THE REGISTRAR GENERAL,  
HIGH COURT OF JHARKHAND,  
RANCHI- 834033,

PID: 55971/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

11 THE REGISTRAR GENERAL,  
HIGH COURT OF KARNATAKA,  
BENGALURU- 560001,

PID: 55972/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

12 THE REGISTRAR GENERAL,  
HIGH COURT OF KERELA,  
ERNAKULAM (KOCHI)- 682031

PID: 55973/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

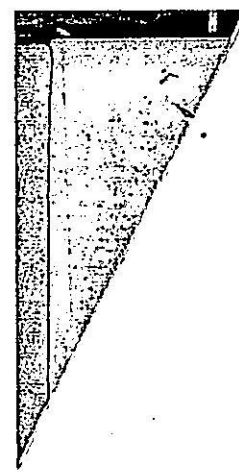
13 THE REGISTRAR GENERAL,  
HIGH COURT OF MADHYA PRADESH,  
JABALPUR- 482001,

PID: 55974/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

14 THE REGISTRAR GENERAL,  
MADRAS HIGH COURT,  
CHENNAI- 600104,

PID: 55975/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

15 THE REGISTRAR GENERAL,



HIGH COURT OF MANIPUR,  
MANTRIPUKHRI, IMPHAL- 795001,  
MANIPUR,

PID: 55976/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

16 THE REGISTRAR GENERAL,  
HIGH COURT OF MEGHALAYA,  
SHILLONG- 793001,

PID: 55977/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

17 THE REGISTRAR GENERAL,  
ORISSA HIGH COURT,  
CUTTAK- 753002,

PID: 55978/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

18 THE REGISTRAR GENERAL,  
HIGH COURT OF JUDICATURE AT  
PATNA,  
PATNA- 800001,

PID: 55979/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

19 THE REGISTRAR GENERAL,  
HIGH COURT OF PUNJAB AND  
HARYANA,  
CHANDIGARH- 160001,

PID: 55980/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

20 THE REGISTRAR GENERAL,  
RAJASTHAN HIGH COURT,  
JODHPUR- 342034,

PID: 55981/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

21 THE REGISTRAR GENERAL  
HIGH COURT OF SIKKIM,  
GANGTOK- 737101,

PID: 55982/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

22 THE REGISTRAR GENERAL  
HIGH COURT OF JUDICATURE AT  
HYDERABAD FOR THE STATE OF  
TELANGANA  
HYDERABAD- 500066

PID: 55983/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

TELANGANA,

23 THE REGISTRAR GENERAL  
HIGH COURT OF TRIPURA,  
AGARTALA- 799010

PID: 55984/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

24 THE REGISTRAR GENERAL  
HIGH COURT OF UTTARAKHAND,  
NAINITAL- 263002

PID: 55986/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

25 THE REGISTRAR GENERAL,  
HIGH COURT OF ANDHRA PRADESH  
AMRAVATI,  
ANDHRA PRADESH -522239

PID: 56146/2026 IN SLP(C)  
NO.3950/2024 (SEC XII)

SPECIAL LEAVE PETITION (CIVIL) No. 3950, 3932 and 4067 OF 2024

(From the Judgment and Order dated 06th November, 2023 of the High Court of Judicature at Madras, in WA No. 2014 of 2023, in WA No. 1354 of 2023 and WA No. 1739 of 2023 )

RE: STRENGTHENING AND ENHANCING  
THE INSTITUTIONAL STRENGTH OF  
BAR ASSOCIATIONS

...  
Petitioner(s)/Appellant(s)

VERSUS

THE REGISTRAR GENERAL AND  
OTHERS

... Respondent(s)

Sir,

In continuation to the registry's letter dated 25.07.2024, I am directed to forward herewith for your information and necessary action a certified copy of Record of Proceedings dated 11th February, 2026 of this Court in the matter above mentioned.

Please acknowledge receipt.

Yours faithfully,  
*S. Channe* 27/02/2026  
ASSISTANT REGISTRAR

~~Copy to~~

Copy to : Mr. Anshuman Srivastava, Advocate  
Mr. Lokesk K Sharma, Advocate  
Mr. Anshu Narayan, Advocate  
Mr. Vinodh Kanna B. Advocate  
Mr. Jagavendra Kumar, Advocate  
Mr. Shubham Bhatia, Advocate  
Mr. Yusuf, Advocate

S. J. Ham  
27/02/2018  
ASSISTANT REGISTRAR

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3950/2024

[Arising out of impugned final judgment and order dated 06-11-2023  
in WA No.2014/2023 passed by the High Court of Judicature at  
Madras]

RE: STRENGTHENING AND ENHANCING  
THE INSTITUTIONAL STRENGTH OF BAR ASSOCIATIONS

26029929

Petitioners

VERSUS

THE REGISTRAR GENERAL &amp; ORS.

Respondents

[TO BE TAKEN UP AT 3.00 P.M.]

I.A. No.252062/2024-APPROPRIATE ORDERS/DIRECTIONS

I.A. No.234159/2025-INTERVENTION APPLICATION

I.A. No.252061/2024-INTERVENTION APPLICATION

I.A. No.2247/2025-INTERVENTION/IMPLEADMENT

I.A. No.2278/2025-MODIFICATION

I.A. No.222386/2024-PERMISSION TO APPEAR AND ARGUE IN PERSON

I.A. No.37215/2024-PERMISSION TO FILE LENGTHY LIST OF DATES

Certified to be true copy

S.V. Shama  
Assistant Registrar (Judl.)

27-02-2026 2025

Supreme Court of India

WITH

SLP(C) No.3932/2024 (XII)

I.A. No.222388/2024-PERMISSION TO APPEAR AND ARGUE IN PERSON

I.A. No.49375/2024-PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

I.A. No.37158/2024-PERMISSION TO FILE LENGTHY LIST OF DATES

SLP(C) No.4067/2024 (XII)

I.A. No.49385/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES

I.A. No.38452/2024-PERMISSION TO FILE LENGTHY LIST OF DATES

W.P.(C) No.697/2024 (X)

SLP(C) No.3847/2025 (IV-A)

I.A. No.34994/2025-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

W.P.(C) No. 132/2025 (X)

I.A. No.37517/2025-EXEMPTION FROM FILING O.T.

I.A. No.37518/2025-GRANT OF INTERIM RELIEF

SLP(C) No. 4346/2025 (IV-A)

SLP(C) No.4146/2025 (IV-A)

I.A.No.38046/2025-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 11-02-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

Amicus Curiae(s) Mr. K. Parameshwar, Sr. Adv

For Petitioner(s) : Dr. Sunil Kumar Agarwal, AOR  
Mr. Amarjeet Sahani, Adv.  
Ms. Shreya Saurabh, Adv.  
Mr. Daleep Singh, Adv.  
Mr. Madan Lal Daga, Adv.  
Mr. K. Jayakaran, Adv.  
Mr. Sachin Kumar Srivastava, Adv.  
Mr. Rajiv Agnihotri, Adv.  
Mr. M. L. Agarwal, Adv.

Mr. Nachiketa Joshi, Sr. Adv.  
Mr. Pravartak Suhas Pathak, AOR  
Mr. Tadimalla Bhaskar Gowtham, Adv.  
Mr. Ujjwal Dubey, Adv.  
Ms. Nidhi Khanna, Adv.  
Mr. Harshvardhan Rathore, Adv.  
Mr. Ritu Raj, Adv.

Mr. Pulkrit Srivastava, AOR

Mr. Rohan Thawani, Adv.  
Ms. Pooja Dhar, AOR  
Mr. Pratul Pratap Singh, Adv.  
Ms. Maryam Junaid, Adv.

Mr. Subodh S. Patil, AOR

Mr. A. Sirajudeen, Sr. Adv.  
Mr. Shaik Soni Ahamed, Adv.  
Mr. Anshuman Srivastava, AOR

Ms. Purnima Bhat, AOR

For Respondent(s) : Mr. Anand Sanjay M. Nuli, Sr. Adv.  
Ms. Akhila Wali, Adv.  
Mr. Nanda Kumar K B, Adv.  
M/S. Nuli & Nuli, AOR

Mr. Anil C Nishani, Adv.  
Mr. Krishna M Singh, Adv.  
Mr. J. K. Mishra, Adv.

Mr. Kushal U., Adv.  
M/s Krishna & Nishani Law Chambers, AOR

Mr. Deepayan Mandal, AOR  
Mr. Naman Varma, Adv.  
Mr. Mridul Bansal, Adv.  
Mr. Aryan Ahmed, Adv.

Ms. Radhika Gautam, AOR  
Mr. Manan Kumar Mishra, Sr. Adv.  
Ms. Radhika Gautam, Adv.  
Ms. Anjul Dwivedi, Adv.

Mr. Naveen Sharma, AOR  
Mrs. Swati Bhushan Sharma, Adv.  
Mr. S. K. Sharma, Adv.  
Ms. Payal Gola, Adv.

Mr. Jasbir Singh Malik, Adv.  
Ms. Prachi Sohi, Adv.  
Ms. Niharika Singh, Adv.  
Ms. Pooja Devi, Adv.  
Mr. Varun Punia, AOR

Mr. Arvind P. Datar, Sr. Adv.  
Mr. S. Gurukrishna Kumar, Sr. Adv.  
Mr. V. R. Kamalanathan, Adv.  
Mr. J. Pothiraj, Adv.  
Mr. V. Balaji, Adv.  
Mr. R. Mohan, Adv.  
Mr. B. Dhananjay, Adv.  
Mr. C. Kannan, Adv.  
Mr. Nizamuddin, Adv.  
Mr. Rakesh K. Sharma, AOR

Mr. Balaji Srinivasan, AOR

Mr. T. Singhdev, Adv.  
Mr. Prateek Bhatia, AOR  
Mr. Tanishq Srivastava, Adv.  
Ms. Yamini Singh, Adv.  
Mr. Abhijit Chakravarty, Adv.  
Mr. Bhanu Gulati, Adv.  
Mr. Vedant Sood, Adv.

Mr. Yusuf, AOR

Mr. Vipin Nair, Adv.  
Mr. Amit Sharma, Adv.  
Mr. Nikhil Jain, AOR  
Mr. Kaustubh Shukla, Adv.

Mr. Aljo K. Joseph, Adv.  
Mr. Vishal Prasad, Adv.  
Ms. Reena Pandey, Adv.  
Dr. Meenakshi Kalra, Adv.  
Ms. Pragya Parijat Singh, Adv.  
Ms. Astha Sharma, Adv.  
Mr. Aditya Giri, Adv.  
Mr. A. Selvin Raja, Adv.

Ms. Tatini Basu, AOR  
Mr. Byrapaneni Suyodhan, Adv.  
Ms. Obulapuram Keerthi, Adv.  
Mr. Kumar Shashank, Adv.

Mr. N. Hariharan, Sr. Adv.  
Mr. Sacchin Puri, Sr. Adv.  
Mr. Rakesh Tikku, Sr. Adv.  
Ms. Prem Lata Bansal, Sr. Adv.  
Mr. Mohinder Jit Singh, AOR  
Mr. Vikram Singh Panwar, Adv.  
Ms. Kanika Singh, Adv.  
Mr. Kunal Malhotra, Adv.  
Mr. B. S. Dhir, Adv.  
Ms. Kajal Chandra, Adv.  
Ms. Vidhi Gupta, Adv.  
Mr. Amit Choudhary, Adv.  
Ms. Chandrika Gupta, Adv.  
Mr. Shrey Sharawat, Adv.  
Mr. Nitesh Mehra, Adv.  
Mr. Lakshy Kaushik, Adv.  
Mr. Hardik Rupal, Adv.  
Ms. Aishwarya Malhotra, Adv.  
Ms. Tripta Sharma, Adv.

Mr. Piyush Beriwal, AOR  
Ms. Ruchita Srivastava, Adv.  
Ms. Aisha Singh, Adv.  
Ms. Neha Kamboj, Adv.  
Mr. Dev Aaseri, Adv.  
Mr. Yash Tyagi, Adv.  
Mr. Vikash Tyagi, Adv.  
Mr. Kartik Sharma, Adv.  
Mr. Ali Mohammed, Adv.  
Mr. Saurav Kumar, Adv.

Mr. Raghvendra Kumar, AOR

Mr. Vinodh Kanna B., AOR

Mr. Vinay Shraff, Adv.  
Mr. Ravi Bharuka, AOR

Mr. Shashank Chamoli, Adv.  
Mr. Dev Agarwal, Adv.

Mr. Sandeep Sudhakar Deshmukh, AOR  
Ms. Prachi Tatake, Adv.  
Mr. Nishant Sharma, Adv.  
Mr. Ankur Savadikar, Adv.

Mr. Vipin Nair, Adv.  
Mr. Amit Sharma, Adv.  
Mr. Nikhil Jain, AOR  
Mr. Kaustubh Shukla, Adv.  
Mr. Aljo K. Joseph, Adv.  
Mr. Vishal Prasad, Adv.  
Ms. Reena Pandey, Adv.  
Dr. Meenakshi Kalra, Adv.  
Ms. Pragya Parijat Singh, Adv.  
Ms. Astha Sharma, Adv.  
Mr. Aditya Giri, Adv.  
Mr. A. Selvin Raja, Adv.

Ms. Aishwarya Bhati, Sr. Adv.  
Ms. Manisha Ambwani, AOR  
Ms. Sunit Choudhary, Adv.  
Ms. Hemadri Sharma, Adv.  
Ms. Anupriya Srivastava, Adv.

Ms. Radhika Gautam, AOR  
Mr. Manan Kumar Mishra, Sr. Adv.  
Ms. Radhika Gautam, Adv.  
Ms. Anjul Dwivedi, Adv.

Mr. Vikas Singh, Sr. Adv.  
Mr. Vikas Verma, AOR  
Ms. Sapna Verma, Adv.  
Mr. Shafik Ahmed, Adv.  
Ms. Kavita Verma, Adv.  
Ms. Priya Verma, Adv.  
Mr. Naman Dwivedi, Adv.  
Mr. Krishan Aggarwal, Adv.  
Mr. Rishab Sardana, Adv.  
Mr. Varun Dutt Atri, Adv.

Mr. Jasbir Singh Malik, Adv.  
Ms. Prachi Sohi, Adv.  
Ms. Niharika Singh, Adv.  
Ms. Pooja Devi, Adv.  
Mr. Varun Punia, AOR

Mr. Shubham Bhalla, AOR  
Ms. Ragini Sharma, Adv.  
Ms. Neha Verma, Adv.

Mr. Alex Noel Dass, Adv.  
Mr. Rohit Pandey, Adv.  
Mr. Aman Khatri, Adv.  
Mr. Divyansh Misra, Adv.

Sa  
W  
6  
v

UPON hearing the counsel the Court made the following  
O R D E R

1. A coordinate bench of this Court by its order dated 16<sup>th</sup> July, 2024 had initiated this proceeding by ordering it to be re-captioned as "Re: Strengthening and Enhancing the Institutional Strength of Bar Associations".
2. The aforesaid order required impleadment of the Bar Council of India, the Supreme Court Bar Association (SCBA), the Supreme Court Advocates-on-Record Association (SCAORA), the Bar Councils of all the States through their respective Chairpersons and the High Court Bar Associations through their respective counsels as respondents.
3. It was clarified that if in any particular High Court there are more than one bar association, notice should also be served on the respective Presidents by the Registrars General of such High Courts.
4. Although the matter appears to have been considered by this Court on several occasions post 16<sup>th</sup> July, 2024, we find that terms of reference are yet to be formulated for an authoritative answer from this Court.
5. We have been addressed by Mr. K. Parameshwar, learned senior counsel/ amicus curiae, Mr. Vipin Nair, learned counsel appointed as the nodal counsel by this Court, Mr. A. Sirajudeen, learned senior counsel for the original petitioners viz. Elephant G. Rajendran & A. Mohandoss, Mr. Nikhil Jain, learned counsel appearing for the SCAORA, Mr. Anand Sanjay M. Nuli, learned senior counsel for the SCBA, Ms. Radhika Gautam, learned counsel for the Bar Council of India, Mr. Vikas Verma, learned counsel for the All District Bar Association, Haryana, Mr.

Sandeep Sudhakar Deshmukh, learned counsel for the Advocates' Association of Western India (AAWI) and other counsel.

6. We have requested them to place before us agreed terms of reference within four weeks.

7. We also request Mr. Nair, learned counsel to have the suggested terms of reference circulated to all the Registrars General of the High Courts so that the same may be further circulated to the Bar Associations of the District and Sub-Divisional Courts within the jurisdiction of each such High Court.

8. It shall be open to such District/Sub-Divisional Courts' Bar Associations to forward their suggestions/suggested terms to nodalcounsel.scaora@gmail.com which is the relevant email address.

9. Re-list after eight weeks when we propose to consider the suggested terms of reference.

*Rashmi*  
12/2/2024  
(RASHMI DHYANI PANT)  
ASTT. REGISTRAR-cum-PS

*Sudhir Kumar Sharma*  
12/2/26  
(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)

*S*  
12/2